

version of the Report mentioned at (1) above. [Placed in Library. See No. LT-3344/79].

(2) (i) A copy of the Sixty-fifth Report@ (Hindi version) of the Law Commission on Recommendation of Foreign Divorces.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at (1) above. [Placed in Library. See No. LT-3345/79].

(3) A copy of the Report (Hindi and English versions) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st January, 1977 to 31st December, 1977 under section 62 of the said Act. [Placed in Library. See No. LT-3346/79].

(4) A copy of the Report (Hindi and English versions) under section 21(3) (b) on the Monopolies and Restrictive Trade Practices Act, 1969 in the case of the M/s. Vulcan-Laval Limited, Bombay for substantial expansion of its activities by way of manufacture of plant, machinery and equipment for Tobacco processing and for the manufacture of Tobacco products and the Order dated the 17th January, 1979, of the Central Government thereon, under section 62 of the said Act. [Placed in Library. See No. LT-3347/79].

(5) A copy of Notification No. S.O. 21(E) (Hindi and English versions) published in Gazette of India dated the 9th January, 1979 making certain corrections in Schedule III of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 relating to Andhra Pradesh, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [Placed in Library. See LT-3343/79]

REVIEW AND ANNUAL REPORT OF NATIONAL HYDROELECTRIC CORPORATION LTD., NEW DELHI FOR 1977-78

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the National Hydroelectric Corporation Limited, New Delhi, for the year 1977-78.

(2) Annual Report of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3349/79]

REVIEW AND ANNUAL REPORT OF HINDUSTAN COPPER LTD., CALCUTTA FOR 1977-78 AND A STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1977-78.

(ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

@ English version of the Report was laid on the Table on the 21st March, 1978.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-3350/79].

NOTIFICATIONS UNDER COMPANIES ACT, 1956 AND A STATEMENT FOR NOT LAYING HINDI VERSION

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table:—

(1) A copy of Notification No. G.S.R. 14(E), (Hindi and English versions) published in Gazette of India dated the 4th January, 1979 making certain alterations in Part—I of Schedule VI to the Companies Act, 1956, under sub-section (3) of section 641 of the said Act. [Placed in Library. See No. LT-3351/79]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—

(i) The Companies (Central Governments) General Rules and Forms (Amendment) Rules, 1979, published in Notification No. G.S.R. 24(E), in Gazette of India dated the 9th January, 1979.

(ii) The Companies (Appointment of Sole Agents) Amendment Rules, 1979, published in Notification No. G.S.R. 68 in Gazette of India dated the 13th January, 1979. [Placed in Library. See No. LT-3352/79].

(3) (i) A copy of the Seventy-seventh Report of the Law Commission on Delay and Arrears in Trial Courts.

(ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (1) above. [Placed in Library. See No. LT-3353/79].

NAVY (PENSION) 1ST AMENDMENT REGULATIONS, 1979

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): I beg to lay on the Table a copy of the Navy (Pension) First Amendment Regulations, 1979, (Hindi and English versions) published in Notification No. S.R.O. 40 in Gazette of India dated the 10th February, 1979, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-3354/79].

12.05 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Friday, the 23rd February, 1979, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978:—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978, be further extended up to the last day of the first week of the Hundred and Tenth Session of the Rajya Sabha."

MR. SPEAKER: Calling Attention—Shri Vinod Bhai B. Sheth.

SHRI EDUARDO FALEIRO (Mormugao): Sir, on a point of order.

MR. SPEAKER: What is the point of order?

SHRI EDUARDO FALEIRO: Replies to unstarred questions are supposed to be placed immediately after the Question Hour.